

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 21 OF 2018 &
IA NO. 1519 OF 2018

Dated: 27th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

JK Minerals

... **Appellant(s)**

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Parinay Deep Shah
Ms. Swagatika Sahoo
Ms. Aradhna Tandon

Counsel for the Respondent(s) : Mr. S. Venkatesh
Mr. Sandeep Rajpurohit for R-1

Mr. M.G. Ramachandran
Ms. Poorva Saigal
Ms. Anushree Bardhan
Mr. Shubham Arya
Mr. Pulkit Agrwal for R-2 & R-3

ORDER

IA No. 1519 of 2018

(for condonation of delay in filing reply)

The learned counsel, Shri S. Venkatesh, appearing for the Respondent No.1 submitted that there is a delay of 27 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No.1 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

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The learned counsel appearing for the Appellant requests for four weeks' time to file rejoinder to the replies filed by Respondent No.1, 2 and 3. Accordingly, he is granted four weeks' time to file rejoinder i.e. on or before 03.01.2019 with advance copy to the other side.

List the matter on **18.01.2019.**

(S.D. Dubey)
Technical Member
mk/pk

(Justice N.K. Patil)
Judicial Member